



NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

210. IA/4447/2023 IA/3288/2023 C.P. (IB)/283(MB)2023

IN THE MATTER OF

Vistra Itcl (India) Limited

... Petitioner

Vs

Envirant Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA/4447/2023 & IA/3288/2023: Adv. Amir Arsiwala (PH)

For the Respondent in IA 3288/2023: Adv. Deepak Deshpande R-5 (VC)

ORDER

IA/4447/2023:- There is no representation on behalf of the Respondent No.1, 3 and 4 despite service. In view of the same, let the Respondent No.1, 3 and 4 be proceeded *ex-parte*. Adjourned to **08.08.2024** for arguments.

IA/3288/2023:- Ld. Counsel for the RP has brought to our attention that vide order dated 29.04.2024, IBBI has already been directed to initiate appropriate proceedings against the Respondents. On perusal, it is found that the copy of the said order has not been forwarded to IBBI for necessary compliance. Let the



copy of order dated 29.04.2024 in the above said IA be forwarded to IBBI for necessary compliance by the Registry on the immediately.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //